

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa (Recovery of Arrears of Tax through Settlement) (Amendment) Bill, 2020

(Bill No. 18 of 2020)

(As Passed by the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT ASSEMBLY HALL, PORVORIM, GOA JULY, 2020

The Goa (Recovery of Arrears of Tax through Settlement) (Amendment) Bill, 2020

(Bill No. 18 of 2020) A BILL

further to amend the Goa (Recovery of Arrears of Tax through Settlement) Act, 2009 (Goa Act 17 of 2009).

BE it enacted by the Legislative Assembly of Goa in the Seventy-first Year of the Republic of India as follows: —

1. Short title and commencement.- (1) This Act may be called the Goa (Recovery of Arrears of Tax through Settlement) (Amendment) Act, 2020.

(2) It shall be deemed to have come into force on the 20th day of May, 2020.

- 2. Amendment of long title.- In the long title of the Goa (Recovery of Arrears of Tax through Settlement) Act, 2009 (Goa Act 17 of 2009) (hereinafter referred to as the "principal Act"), for the expression "31st day of March, 2015", the expression "31st day of March, 2016 or 31st day of January, 2020, as the case may be" shall be substituted.
- **3. Amendment of section 2.**-In section 2 of the principal Act, for clause (j), the following clause shall be substituted, namely:-

"(j) "specified period" means,-

- any period of assessment upto the financial year ending on 31st day of March, 2016, in case where such assessment is finalized by passing assessment order on or before 31st day of January, 2020 and such assessment order is not disputed in appeal, revision or review filed under the relevant Act or before any Court;
- (ii) any period of assessment upto the 30th day of June, 2017, in case where such assessment is disputed in appeal, revision or review filed under the relevant Act or before any Court before 31st day of January, 2020.".
- **4. Substitution of section 4.-** For section 4 of the principal Act, the following section shall be substituted, namely:-

"4. Eligibility for settlement.-Subject to the other provisions of this Act, an applicant shall be eligible to make an application for settlement of his arrears of assessed tax, interest or penalty for the specified period:

Provided that no application for such settlement shall be entertained if appellate or revisional authority or Court has remanded the case back to the assessing authority for fresh assessment and such assessment has not been completed as on 31st day of January, 2020:

Provided further that the cases assessed or reassessed under section 31 or section 31A of the Goa Value Added Tax Act, 2005 (Goa Act 9 of 2005), shall not be eligible to make an application under section 5:

Provided also that the cases already decided and settled before commencement of the Goa (Recovery of Arrears of Tax through Settlement) (Amendment) Act, 2020 shall not be taken up for settlement under this Act.".

- 5. Amendment of section 5.- In section 5 of the principal Act, in sub-section (1), for the expression "before expiry of three months, from the date of coming into force of the Goa (Recovery of Arrears of Tax through Settlement)(Amendment) Act, 2016",the expression "before expiry of six months, from the date of coming into force of the Goa (Recovery of Arrears of Tax through Settlement)(Amendment) Act, 2020" shall be substituted.
- 6. Amendment of section 6.- In section 6 of the principal Act, in sub-section (2), for the existing provisos, the following provisos shall be substituted, namely:-

"Provided that an applicant being a dealer, whose appeal is pending before the Appellate Authority under the relevant Act or before Tribunal, as on the 31st day of January, 2020 and who has paid ten percent or fifty percent of the disputed amount of tax in accordance with sub-section (4) of section 35 or sub-section (2) of section 36, as the case may be, of the Goa Value Added Tax Act, 2005 (Goa Act 9 of 2005), shall pay the balance amount, if any, by using e-challan and submit to the designated authority a self-attested photocopy of such challan in proof of payment of the amount as determined and intimated by the designated authority in Form II:

Provided further that where the designated authority is satisfied that the applicant being a dealer, whose appeal is pending before the Appellate Authority under the relevant Act or before Tribunal as on the 31st day of January, 2020, has paid ten percent or fifty percent of the disputed amount of tax in accordance with sub-section (4) of section 35 or sub-section (2) of section 36, as the case may be, of the Goa Value Added Tax Act, 2005 (Goa Act 9 of 2005) and that there is no further amount payable for the purpose of settlement at the rates specified in section 7, he shall issue a certificate of

settlement in Form III hereto to the applicant and thereupon, such applicant shall be discharged from his liability to make payment of the balance amount of arrears of tax, interest and penalty to which he was liable before settlement:

Provided also that where an applicant whose appeal is pending before the Appellate Authority under the Goa Value Added Tax Act, 2005 or Tribunal, as on the 31st day of January, 2020 and who has paid ten percent or fifty percent of the disputed amount of interest and penalty in accordance with sub-section (4) of section 35 or sub-section (2) of section 36, as the case may be, of the Goa Value Added Tax Act, 2005 (Goa Act 9 of 2005) wherever applicable, such amount shall not be adjusted against the amount payable for the purpose of settlement of tax at the rates specified in section 7 of this Act:

Provided also that in respect of cases where any appeal or application for review / revision / rectification is not filed under the provisions of the relevant Act, the applicant shall not be eligible for refund of any penalty or interest already paid, either in full or in part under this Act.".

- **7. Substitution of section 7.-** For section 7 of the principal Act, the following section shall be substituted, namely:-
- **"7.Rate applicable in determining the amount payable**.-The amount payable by an applicant for settlement of arrears of tax, interest and penalty shall be as follows:-

(*a*) Where the arrears of tax, interest and penalty have arisen on account of any order of assessment relating to the specified period and where no review or appeal or revision is preferred against such order as on 31st day of January, 2020 or if preferred is already decided on the date of

commencement of the Goa (Recovery of Arrears of Tax through Settlement) (Amendment) Act, 2020, such arrears shall be settled at the rate of 100% of the arrears of tax; and any interest levied thereon and/or penalty imposed thereof shall be waived fully.

(*b*) Where the arrears of tax, interest and penalty have arisen on account of any order of assessment relating to the specified period is disputed, either in review or appeal or in revision or in any other suit or writ petition, filed before any court of law, on or before 31st day of January, 2020, such arrears shall be settled at the rate of 50% of the arrears of tax; and any interest levied thereon and/or penalty imposed thereof shall be waived fully.

(c) Where the arrears of tax, interest and penalty have arisen due to non-submission of declaration forms or declaration certificates, such as, Form 'C', Form 'D', Form 'E-I/E-II', Form 'F', Form 'H' of the Central Sales Tax (Registration and Turnover) Rules, 1957 or certificates of exemption in Form ST XI A or ST XI B, of the Goa Sales Tax Act, 1964 (Act No. 4 of 1964) and dealer has filed an appeal against such dues determined in any order of assessment relating to the specified period, such arrears shall be settled at the rate of 50% of the arrears of tax to be worked out after considering the declaration forms or declaration certificates which the dealer has submitted till the date of making application in accordance with section 5 of this Act and the dealer shall be discharged from his liability of payment towards interest and penalty to which he was liable before settlement.

(d) Notwithstanding anything contained in clause (a), (b) and (c) above, the applicant shall not be eligible for refund of any amount that may become excess as a result of settlement under the provisions of this Act.".

8. Substitution of Form I and Form II.- For the existing Form I and Form II of the principal Act, the following forms shall be substituted, namely:-

<u>"FORM I</u>

Application for Settlement

(See section 5)

To, The Designated Authority,

I _____ Proprietor / Partner / Karta /

Managing Director / Director / Principal Officer / duly authorized officer/ President / Secretary / legal heir / Successor / assignee or nominee /myself / on behalf of an applicant, being eligible under section 4 of the Goa (Recovery of Arrears of Tax through Settlement) Act, 2009 (Goa Act 17 of 2009), hereby apply for settlement of arrears of tax, penalty and interest.

:

I furnish hereunder the requisite particulars:-

- (1) Reference to Certificate of Registration:
 - (i) VAT TIN
 - (ii) CST No.
 - (iii) Entry Tax Regn. No.
 - (iv) Luxury Tax Regn. No.
 - (v) Pre-VAT Sales Tax No.
 - (vi) Entertainment Tax Regn. No. :
- (2) Name of the applicant
- (3) Status of the applicant
- (4) Name and Style of the business : or

:

:

The trade name of the business : (5) Address of the Business.-(i) Principal place of business : (ii) Factory premises (6) Present postal address, if it is different from (5) above : (7) Period in respect of assessment of tax, interest and penalty, to which the application relates : Whether it is Sales Tax / CST / (Enclose copy of the assessment Luxury Tax / Entertainment Tax / order for reference.) /Entry Tax / VAT:-(8) Arrears of tax applied for Settlement: (i) Tax in arrears (ii) Interest in arrears (iii) Penalty in arrears Total : (9) (i) the reference of the appeal/review/revision/suit/petition filed (Please enclose a copy thereof).: (ii) Authority with which it is pending either for hearing or decision. : (iii) In case the appeal is pending before Tribunal, whether fifty per cent of the disputed amount is already paid? If yes, furnish details. (Please enclose a copy/ies of challans) (iv) In case the appeal is pending before Assistant Commissioner or Additional

Commissioner, whether ten percent

of the disputed amount is already paid?If yes, furnish details. (Please enclose a copy/ies of challans) :

- (v) Date of presentation of appeal/ review/revision/suit/petition, so pending. :
- (10) Details of declaration forms or Certificates:

(i)Type of form/certificate :

(ii) Total No. of forms/certificates :

(iii) Total assessable value of above :

(iv) Tax assessed on above

(v) Arrears after considering forms/Certificates :

(11) Net amount of arrears applied for settlement

- (i) Tax Rs. :
- (ii) Interest Rs. :
- (iii) Penalty Rs. :

Total :_____

DECLARATION

I/We solemnly declare that to the best of my/our knowledge and belief,—

(a) the particulars and information given in this application are correct and complete;

(b) the amount of arrears of tax, interest and penalty shown hereinabove are truly stated and relate to the relevant period as mentioned in this application; and

(c) I/ the applicant am/is not otherwise ineligible for making this application in terms of the provisions of said Act.

(Cian at was)

(Signature)

.....

. (Name of the signatory in full)

.....

. (Status in relation to the applicant)

Place: Date:

FORM II

Intimation to the applicant by the designated authority

[See section 6(2)]

No._____

Τo,

Partner/Proprietor/Manager/Director
of
Address:

 Registration No.
 under the relevant Act.

 Acknowledgement No.

Arrears in respect of period of assessment 01-04- _____ to 31-03-_____

Sir/Madam,

With reference to your application bearing acknowledgement No. ______ dated ______, for the settlement of arrears of tax, interest and penalty relating to the period _______ received in my office on ______, you are hereby informed that the amount payable for settlement of arrears of tax and/or interest has been determined by me under sub-section (1) of section 6 of the Goa (Recovery of Arrears of Tax through Settlement) Act, 2009(Goa Act 17 of 2009),as follows:

(i) Arrears of tax	Rs
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(ii)	Arrears of interest	Rs.	
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(iii) Arrears of penalty Rs. _____

(iv)	Amount of tax and	interest det	termined paya	able for settlement:	-
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Тах	Rs
Interest	Rs
Penalty	Rs.

	Total	Rs	
(Rupees			
only)			

You are required to pay the amount by generating an e-challan within twenty days from the receipt of this intimation and furnish a self-attested copy of the receipt of such payment to this office.

Date:	Signature
(Seal)	Designation
	(Appropriate designated authority) ".

9. Repeal and Savings.— The Goa (Recovery of Arrears of Tax through Settlement) (Amendment) Ordinance, 2020 (Ordinance No. 3 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.
